REVISED- FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF JOHNSON WATCH COMPANY PRIVATE LIMITED

The revised FORM B is with reference to the Public Announcement published on 14.07.2026 in Financial Express and Jansatta. (Delhi NCR Editions)

Sl. No.	PARTICULARS	DETAILS
(1)	(2)	(3)
1.	Name of corporate debtor	**JOHNSON WATCH COMPANY PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	31/03/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33302DL2008PTC176153
5.	Address of the registered office and principal office (if any) of corporate debtor	**SHOP NO. 21 L BLOCK, Connaught Place, Central Delhi, New Delhi, Delhi, India, 110001**
6.	Date of closure of Insolvency Resolution Process	10 July, 2026
7.	Liquidation commencement date of corporate debtor	10 July, 2026
8.	Name and registration number of the insolvency professional acting as liquidator	ARCK Resolution Professionals LLP (an IPE registered as IP) IBBI/IPE-0030/IPA-1/2022-23/50013 Details of Authorized Signatory: Mr. Anil Kohli
9.	Address and e-mail of the liquidator, as registered with the Board	Add: Office No 409, 4th Floor Ansal Bhawan, 16, K G Marg, Connaught Place, New Delhi-110001 Email: insolvency@arck.in
10.	Address and e-mail to be used for correspondence with the liquidator	Add: Office No. 409, 4th Floor Ansal Bhawan, 16, K G Marg, Connaught Place, New Delhi-110001 Email: liq.johnsonwatch@gmail.com and insolvency@arck.in

Notice is hereby given that the National Company Law Tribunal Principal Bench, New Delhi has ordered the commencement of liquidation of the **Johnson Watch Company Private Limited** on **10.07.2026**

Sd/-
Anil Kohli
Designated Partner & Authorized Signatory
ARCK Resolution Professionals LLP acting as Liquidator
Reg No.: IBBI/IPE-0030/IPA-1/2022-23/50013
AFA Valid Upto: 31.12.2026
Add: 409, Ansal Bhawan, 16 K.G. Marg (Connaught Place), New Delhi - 110001
Email: liq.johnsonwatch@gmail.com and insolvency@arck.in
Contact No. 011-45101111/40078344

Date : 15.07.2026
Place : New Delhi

FORM No.1

DEBTS RECOVERY TRIBUNAL, LUCKNOW

(Area of Jurisdiction of Uttar Pradesh)

OFFICE OF THE RECOVERY OFFICER

600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007

DRC No. 793/2024/Lko

NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 29 OF DEBTS RECOVERY ACT 1993

PUNJAB NATIONAL BANK ...Applicant Bank

Versus

SHRI KUMARESH DUTT KARMAKAR & OTHERS ...Defendants

To,

1- **SHRI KUMARESH DUTT KARMAKAR,** S/O:- SHRI GANARANJAN DAS KARMAKAR, R/O:- GD COLONY MAYUR VIHAR PHASE-3 NEW DELHI-110096

2- **M/S PROVIEW INFRASTRUCTURE PRIVATE LIMITED** D-21, IST FLOOR, RDC, RAJ NAGAR, GHAZIABAD-201002

This is to notify that a sum of **Rs.36,13,050.86/-(Rupees Thirty Six Lac, Thirteen Thousand Fifty And Eighty Six Paisa Only)** together with pendentelite and future interest 6.50% per annum with monthly rest from the date of filing of the Original Application ie. 11/04/2022 till the loan is fully liquidated jointly and severally with its costs succeeds in its realization from the certificate debtor nos 1&2.

1. You are hereby directed to pay the sum **within 15 days** of the receipt of this Notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Bank and Financial institution Act, 1993.
2. You are hereby ordered to declare an Affidavit the particulars of Asset on or before **27/07/2026.**
3. You are hereby ordered to appear before the undersigned on **27/07/2026** at **10.30 A.M.**

Details of cost:

Application fee	Rs. 39,005/-
Councel fees & Clerkage	- Not Claimed
Publication Charge	- Not Claimed
Miscellaneous Expenses	- Not Claimed
Clerical Charges	- Not Claimed

Given under my hand and seal on this **16th day of March, 2026.**

Recovery Officer-I, DRT, Lucknow

BY PUBLICATION

FORM No. 1

SUMMONS FOR FILING REPLY & APPEARANCE THROUGH PUBLICATION

THE DEBTS RECOVERY TRIBUNAL, LUCKNOW

(Area of Jurisdiction: Part of Uttar Pradesh)

600/1, University Road, Near Hanuman Setu Mandir, Lucknow-226007

DRC No. 579 of 2024

NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT 1961 READ WITH SECTION 29 OF RDDBFI ACT 1993

PUNJAB & SIND BANK APPLICANT

V/S

SHRI RAMESH KUMAR & OTHERS DEFENDANTS

To,

1. **SHRI RAMESH KUMAR, S/o Shri Shiv Sharan Sharma,** R/o House No. 31 H, Pocket B-7, Mayur Vihar, Phase III, East Delhi, Delhi-110096.
2. **SHRI ASHISH KUMAR, S/o Shri Rajpal Singh,** R/o J-38, Sector 22, Noida, Gautam Budh Nagar, U.P.- 201301.
3. **M/S. GEOTECH PROMOTORS PVT. LTD. Registered Office at** 410, Block D, Pocket 16, Sector 7, Rohini, Delhi-110085,through its Director/Authorized Signatory. **Second Address:** Corporate Office at G-1/149, Gyan Khand-I, Indirapuram, Ghaziabad, U.P.- 201010. **Third Address:** Site Office at Plot No. GH- 16 A, Sector I, Greater Noida West, Gautam Budh Nagar, U.P. 201306.
4. **M/S. MORPHEUS DEVELOPERS PVT. LTD.** Registered Office at H. NO. 1, Shiv Mandir Wali Gali, Maujpur, Delhi-110032, through its Director/ Authorized Signatory.

DEFENDANTS/CERTIFICATE DEBOTORS

1 .Whereas a recovery certificate passed in O.A. No. 623 of 2020 on 16.01.2024 has been issued by the Debts Recovery Tribunal, Lucknow for recovery of a sum of **Rs.24,41,111.00 (Total Rs. Twenty Four Lakhs Forty One Thousand One Hundred Eleven Only)** along with the interest **@8.00%** per annum with monthly rests from the date of filling of Original Application i.e. 28.07.2020 till the loan fully liquidated jointly and severally with its costs succeeds in its realization from the Certificate Debtor nos. 1 to 4.

2. You are hereby directed to pay the sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act 1993 (51 of1993-As Amended).

3. You are hereby ordered to declare on Affidavit the particulars of assets on or before **20.08.2026.**

4. You are hereby ordered to appear before the undersigned on **20.08.2026** at 10:30 AM

5. In addition to the same aforesaid you will liable to pay the following:

Details of Cost

1. Amount Of Application Fees	Rs 27,005/-
2. Advocate's Fee	Not Claimed
3. Publication Charges	Not Claimed
4. Misc. Expenses	Not Claimed
5. Clerkage	Not Claimed

Given under my hand and seal at Lucknow on 05.02.2026.

RECOVERY OFFICER- I
DEBTS RECOVERY TRIBUNAL LUCKNOW

FORM No.-3

[See Regulation - 13(1)(a)]

DEBTS RECOVERY TRIBUNAL DELHI (DRT-2)

1st Floor SCO 33-34-35 Sector-17 A, Chandigarh

(Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/881/2025

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993

Exh. No.: 31198

PUNJAB NATIONAL BANK

VS

SANGITA SINGH

To,

(1) SANGITA (BORROWER), HAVING RESIDENCE AT: VILLAGE KISHORPUR (18) PALWAL HARYANA 121102

SUMMONS

WHEREAS, **OA/881/2025** was listed before Hon'ble Presiding Officer/Registrar on **22/05/2026.**

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 2547208.37/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar** on **16.07.2026 at 10:30A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date : **30.05.2026.**

Signature of the officer Authorised to issue summons

REVISED- FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF JOHNSON WATCH COMPANY PRIVATE LIMITED

The revised FORM B is with reference to the Public Announcement published on 14.07.2026 in Financial Express and Jansatta. (Delhi NCR Editions)

Sl. No.	PARTICULARS	DETAILS
(1)	(2)	(3)
1.	Name of corporate debtor	**JOHNSON WATCH COMPANY PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	31/03/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33302DL2008PTC176153
5.	Address of the registered office and principal office (if any) of corporate debtor	**SHOP NO. 21 L BLOCK, Connaught Place, Central Delhi, New Delhi, Delhi, India, 110001**
6.	Date of closure of Insolvency Resolution Process	10 July, 2026
7.	Liquidation commencement date of corporate debtor	10 July, 2026
8.	Name and registration number of the insolvency professional acting as liquidator	ARCK Resolution Professionals LLP (an IPE registered as IP) IBBI/IPE-0030/IPA-1/2022-23/50013 Details of Authorized Signatory: Mr. Anil Kohli
9.	Address and e-mail of the liquidator, as registered with the Board	Add: Office No 409, 4th Floor Ansal Bhawan, 16, K G Marg, Connaught Place, New Delhi-110001 Email: insolvency@arck.in
10.	Address and e-mail to be used for correspondence with the liquidator	Add: Office No. 409, 4th Floor Ansal Bhawan, 16, K G Marg, Connaught Place, New Delhi-110001 Email: liq.johnsonwatch@gmail.com and insolvency@arck.in

Notice is hereby given that the National Company Law Tribunal Principal Bench, New Delhi has ordered the commencement of liquidation of the **Johnson Watch Company Private Limited** on **10.07.2026**

Sd/-
Anil Kohli
Designated Partner & Authorized Signatory
ARCK Resolution Professionals LLP acting as Liquidator
Reg No.: IBBI/IPE-0030/IPA-1/2022-23/50013
AFA Valid Upto: 31.12.2026
Add: 409, Ansal Bhawan, 16 K.G. Marg (Connaught Place), New Delhi - 110001
Email: liq.johnsonwatch@gmail.com and insolvency@arck.in
Contact No. 011-45101111/40078344

Date : 15.07.2026
Place : New Delhi

केनरा बैंक Canara Bank
A Government of India Undertaking
Syndicate

Regional office Civil Lines, Moradabad

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (read with provision to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002)

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/ Symbolic/ physical possession of which has been taken by the Authorised Officer of the Canara Bank., Secured Creditor, will be sold on **"As is where is", "As is what is" and "Whatever there is without recourse"** for the recovery of dues to the Bank as per Demand Notice under Section 13(2) & futher interest thereon, charges and costs due to the Canara Bank, as detailed in the table below.

Bid Increment Amount 10000/-

Last Date & Time for EMD Deposit : 29.07.2026 up to 5:00 PM. **Date & Time of E-Auction : 30.07.2026 between 10 AM to 2 PM** (With unlimited extensions of 5 minutes duration each)

Sr. No.	Name of Account/Borrowers/ Guarantor/ Branch Name	Description of Properties	O/s Amount	Reserve Price / Earnest Money)
1	**Danis Hussain S/o Nazakat Hussain** Moh. Koriyan The. Bilari Moradabad UP In 244411 **Mohd Arshad Hussain S/o Najakat Hussain** R/o Moh Koriyan Bilari Teh Bilari U P 244411 **Branch:** Bilari	A Residential House Measuring 71.09 Sq Mt Situated At Mohalla Abdulla Dakshii W. No. 11 Bilari District Moradabad **Bounded As: East –** Nala **West –** Rasta 4 Ft Wide **North –** Plot Vikreta **South-** Plot Bichola Wale Ka	**Rs. 5,22,482.42/-** + interest + other expenses	**Rs. 11,84,820/-** / **Rs.1,18,482/-**
2	**M/s Shan Handloom** At: Mohalla – Bazar, Tehsil – Bilari, Mordabad, (UP) **Sh. Shan Mohd. s/o Sh. Taufik Ahmad** At: Mundiya Raja, Tehsil – Bilari, Moradabad, (UP) **Smt. Mashavari Begum w/o Sh. Taufik Ahmad** At: Mundiya Raja, Tehsil – Bilari, Moradabad, (UP) **Branch:** Dharampur Kalan	Double Story Residential Building Situated at Mundiya Raja, Tehsil – Bilari, Moradabad, (UP), Area 80.61 sq. mtrs., **Boundaries: East:** House of Seller **West** : House of Nazakat Ali **North** : Property of Seller **South:** Rasta 15 Feet Wide	**Rs.18,48,211.46/-** + interest + other expenses	**Rs. 29,79,200/-** / **Rs. 2,97,920/-**
3	**1. Mr. Shahid Hussain S/o Bhoora** Mohalla –Thakuran Bilari Tehsil –Bilari Moradabad Up -202411 **2.Mohammad Salim S/o Itvari** Near Hata,mohalla – Thakuran Bilari Tehsil Bilari Moradabad Up -202411 **Branch:** Dharampur Kalan	A Residential building/ Plot measuring area 92.76 Sq. Mtr. Situated at Mohallah – Ansariyan Uttari ,Ward No 18 , Kasba Bilari ,Tehsil –Bilari ,Dist-Moradabad, UP - 244241 **Bounded as: East:** Property of Kabristan **West:** Plot of Shahnaz Begum **North:** Property of Kabristan **South:** Rasta Kham 10 ft wide	**Rs. 24,84,031.93/-** + interest + other expenses	**Rs. 14,70,000/-** / **Rs.1,47,000/-**
4	**1. Mr. Banti, S/o Nathu Singh,** R/O Mohalla Abdulla Near Kali Mandir, Tehsil Bilari and District Moradabad, Uttar Pradesh- 202411. **2. Mrs. Radha , W/o Nathu Singh,** R/O Mohalla Abdulla Near Kali Mandir, Tehsil Bilari and District Moradabad, **Branch:** Dharampur Kalan	Residential Plot/House measuring 238.54 Sq. Mtr. Survey No. 00140, situated at Village Rustam Nagar Sahaspur, Moradabad. **Boundaries East**: Plot of Mahendra Pal. **West:** Rasta 10 Ft. Wide. **North**: Property of Kailash Chandra. **South:** Rasta 12 Ft. Wide.	**Rs. 19,04,221.01/-** + interest + other expenses	**Rs.70,07,000/-** / **Rs. 7,00,700/-**
5	**M/s Nazir Handicrafts Proprietor – Mr. Munne Ali S/o Sh. Sabir Ali** Baba Colony Jayantipur Mandi Samiti Gali No. 4 Near Water Tank Moradabad Up 244001 **Mr. Munne Ali S/o Sh. Sabir Ali** Baba Colony Jayantipur Mandi Samiti Gali No. 4 Near Water Tank Moradabad Up 244001 **Smt Phool Bi W/o Sh. Munna** Baba Colony Jayantipur Mandi Samiti Gali No. 4 Near Water Tank Moradabad UP 244001 **Branch:** Gulab Bari, Moradabad	A Residential Building measuring 44.00 Situated at Mohalla Jayantipur near mazar tehsil Sadar and District Moradabad (UP) **Boundaries: East**: Property of Rashid **West**: Rasta 9 mt wide **North**: Property of Deegar Saksh **South**: Property of Mauzam and others	**Rs 14,49,006.41/-** + interest + other expenses	**Rs. 10,48,600/-** / **Rs.1,04,860/-**
6	**Sh. Raj Pal s/o Sh. Madan** At: Masebi Rasulpur Block, Kunderki, Moradabad, (UP) 244001 **Branch:** Gulab Bari, Moradabad	A Residential Property Situated at Gata No: 157, Baldevpuri, Village – Sihora, Govind Bahar Chungi, Moradabad, (UP), Area 42.15 sq. mtrs **Boundaries: East** Rasta 6 Feet Wide **West** : Arazi other Person, Khet **North:** Plot of Mithlesh **South**: Plot of Vijendra Saini	**Rs. 11,91,169.12/-** + interest + other expenses	**Rs. 9,67,640/-** / **Rs. 96,764/-**
7	**1. Smt. Muskan Attariya W/o Mohd Asif Attariya** R/o Lodhipur Jawahar Nagar Moradabadd Up 244001 **2. Mohd Asif Attari S/o Ajamuddin** R/o Lodhipur Jawahar Nagar Moradabadd Up 244001 **3. Sh. Baboo Hussain S/o Fakeera** Naya Gao Mau Harthala Sonkpur Moradabad U P 244001 **Branch:** Kanth Road, Moradabad	A residential plot of measuring 48.60 sq.mt. bearing khasra no. 821 Mi sitsuated at village Lodhipur Jawahar Nagar Tehsil & Distt. Moradabad **Boundaries East:** Araji Vikreta. **West**: House of Rafik and Jagroshni. **North:** Rasta 13 feet wide.**South:** Araji Vikreta	**Rs. 11,12,416.07/-** + interest + other expenses	**Rs. 11,62,280/-** / **Rs. 1,16,228/-**
8	**1. Shiva Ayurvedic Agency Prop Bachhan Singh** Milan Vihar Moradabad Uttar Pradesh **2. Bachhan Singh, S/o Shishupal Singh ,** Milan Vihar Gali No. 1 Naer Sai Mandir Moradabad Uttar Pradesh **3. Suresh Pal Singh S/o Manmohan Singh,** Vishnu Nagar Dhakka,moradabad Uttar Pradesh **4. Suresh Pal Singh S/o Manmohan Singh** R/o Vill Karanpur Tehsil Bisauli Distt. Badaun **Branch:** Kutchery Road, Moradabad	The Property at Khasra no.2287,2302 Area 140.00 Sqmt. Situated at Lakdi Fazalpur Uttari Moradabad **Boundaries: East:** Plot Vendor **West** :Plot Vijay **North** : Plot Chandrapal **South:** Rasta 12 ft wide	**Rs. 54,22,627.25 /-** + interest + other expenses	**Rs. 8,16,340/-** / **Rs. 81,634/-**
9	**1. Smt. Jayavala W/o Sri Munendra Singh** R/o 247- Chau Ki Madaiya, Moradabad Distt Moradabad **2. Sri Munendra Singh S/o Sri Mitra Pal Singh** R/o 247- Chau Ki Madaiya, Moradabad Distt Moradabad **3. Sri Sanjeev Singh S/o Shri Sompal Singh** R/o 269-Gha, Chau Ki Madaiya Moradabad Distt - Moradabad **Branch:** Kutchery Road , Moradabad	A Residential Cum Commercial Property/ Plot measuring area 70.00 Sq. Mtr. Situated at Mohalla Surya Nagar, Khasra No.640, Ward No.26, Moja Manpur, Narayanpur, Line Paar, Moradabad, Distr- Moradabad. **Bounded as: East:** House of Harish **West:** House of Ravindra Nath **North:** Property of Virendra **South:** Passage 9 feet wide	**Rs.10,54,543.3/-** + interest + other expenses	**Rs.13,99,440/-** / **Rs. 1,39,944/-**
10	**Mohd. Shahid S/o Riyasat Ali** R/o House no.246, Society Rehmat Nagar Gali no.1 Near ChapparWali Masjid Karula Moradabad 244001 **2. Sri Anil Kumar S/o Sri Veer Pal** R/o House no. D1/23, Avantika Colony Moradabad 244001 **Branch:** Majhola SME	Four storeyed Residential property owned by MohdShahid S/o Riyasat Ali measuring 66.00 sqmtr located at House no 246, Society Rehmat Nagar Gali No.1 near Chapparwali masjid karula, Moradabad 244001. **Boundaries East**: Rd 4.00 mtr wide. **West:** H.no.236 of Sageer Ahmed **North:** H. no.245 of Iqram **South:** H/o Rafeeq Ahmed	**Rs. 53,75,204.11/-** + interest + other expenses	**Rs. 27,97,900/-** / **Rs. 2,79,790/-**
11	**M/s Piyush Suppliers Prop. Mr. Sanjeev Kumar S/o Late Sh. Sh. Cchandra Sain H-89, Village Mau Shesh Abadi Moradabad UP 244001** **Branch:** Ashiyana Colony, Moradabad	Residential House H-89, measuring area 70.26 sq.mtr. Situated at Vill MaU Shesh Abadi Tehsil District Moradabad. **Boundaries : East:** Rasta 3 Ft Wide **West:** Rasta 6 Ft Wide **North:** Rasta 6 Ft Wide **South:** House of Satyaveer Kumar	**Rs. 81,59,223.03/-** + interest + other expenses	**Rs. 17,03,240/-** / **Rs. 1,70,324/-**
12	**1. M/s Pawan Contractor, Prop. Shri Pawan Kumar, S/o Late Shri Lal Singh,** R/O Mohalla Dhakka KundanPur Ekta Colony, Near Sangam Medical Store, Tehsil and District Moradabad, Uttar Pradesh- 244001.**2.Shri Pawan Kumar, S/o Late Shri Lal Singh,** R/o Mohalla Dhakka KundanPur Ekta Colony, Near Sangam Medical Store, Tehsil and District Moradabad, Uttar Pradesh- 244001. **3. Smt. Vimla Devi, W/o Late Shri Lal Singh,** R/O Mohalla Dhakka KundanPur Ekta Colony, Near Sangam Medical Store, Tehsil and District Moradabad, Uttar Pradesh- 244001. **Branch:** Shahpur Tigri	Residential House measuring 116.08 Sq. Mtr. situated at Gata No. 245M, Mohalla Dhakka KundanPur Ekta Colony, Near Sangam Medical Store, Tehsil and District Moradabad, Uttar Pradesh- 244001. **Bounded as: East:** 12 feet wide Road. **West:** Plot of Shri Ram Prasad. **North:** Plot and House Smt. Kelawati. **South:** Plot of Prajapati.	**Rs. 24,61,939.18/-** + interest + other expenses	**Rs. 40,78,760/-** / **Rs. 4,07,876/-**
13	**Ram Singh S/o Net Ram Singh** At: Dev Vihar Colony, Vikas Nagar Line Par Moradabad, (up) 244001 **Smt. Suneeta Devi S/o Rampal Singh** At: Sri Nagar Colony Linepar Near Sai Mandir Moradabad, (up) 244001 **Branch:** Shahpur Tigri	Residential Plot Measuring Area 105 Sq Mt Bearing Gata No. 313 Situated At Village Dhakka Kundanpur Tehsil And District Moradabad **Boundaries: On the North By :** Land Pappu **On The South By :** Rasta 8 Ft Wide **On The East By :** Land Mukhiran After Other Person On **The West By** : Land Mukhiran After Other Person	**Rs. 16,10,147.25/-** + interest + other expenses	**Rs. 7,08,460/-** / **Rs 70,846/-**
14	**1. Sh. Mohd Akram S/o Mohd Yameen** R/o Harthal Azad Nagar Near Qadri Masjid Line Paar Sonakpur Moradabad UP 244001 **2. Sh. Sharaphat Hussain S/o Sh. Amir Hussain** R/o Bhola Singh Ki Milak Sonakpur Moradabad UP 244001 **Branch:** Sikanderpur	A DOUBLE STORY residential property measuring 35.11 Sq. MT situated at Khasra No. 582, Gram Lodhipur Jawahar Nagar, And Tehsil And District Moradabad. Owned By Mohd Akram **Bounded as: East:** Plot of Mohd Fahim **West:** Plot of another **North:** Rasta 14' feet wide **South:** Khet Vasir	**Rs. 6,39,267.22/-** + interest + other expenses	**Rs. 6,15,580/-** / **Rs. 61,558/-**
15	**1. Sayara W/o Shamshad** Mau-naya Gaon- Harthala Moradabad Uttarpradesh UP 244103 **2. Shamshad S/o Shahjad 350** Mau Dehat Post Kazipura UP 244103 **Branch:** Sikandarpur	Residential Plot Of Measuring 70.26 Sq Mt Bearing Gata No 588 Situated At Mau Sahranpur Railway Line Nav Vikisit Abadi Tehsil And Dist Moradabad **Boundaries East:** Plot of Babu **West**: rasta 12 Fit Wide **North**: Plot Of Other Person **South:** rasta 12 Fit Wide	**Rs. 3,94,799.10/-** + interest + other expenses	**Rs. 10,77,000/-** / **Rs. 1,07,700/-**
16	**Smt. Tehseena Begum W/o Shareef Ahmad** R/o Mohalla Chamonda Tehsil Dhanaura District Amroha **2. Taj Ahmad S/o Mustak Ahmad** R/o Mohalla Chamonda Tehsil Dhanaura District Amroha **Branch:** Dhanaura	Residential Property of 98.55 Sq Mtr Situated At Mohalla Cahmunda Dhanaura **Boundaries: East:** House of Khaleel Ahmad. **West:** House of Tehseena Begum **North:** House of Khaleel Ahmad **South:** Rasta 02 Mt Wide	**Rs. 24,90,251.77/-** + interest + other expenses	**Rs. 18,33,681/-** / **Rs. 1,83,368.10/-**
17	**Sh. Sushil Kumar S/o Jeevan Singh** Moh Kayastan kanteej Nai Aabadi Narayan Kunj Colony Ward No. 16 Post Office Hasanpur Dist –amrohaup -244241 **Mohd Ayyub S/o Mehboob ,** Moh Purvi Banjara Lal Bagh Post Office Hasanpur Dist –Amroha UP-244241 **Branch:** Hasanpur	A Residential house and area measuring 70 sq. mtr. Situated at moh kayasthan North Nai Abadi, Near HSS Public School hasanpur Distt. Hasanpur U.P. **Boundaries : East**: House of Smt Susheela Saxena **West**: rasta Kacha 3 Mt Wide **North:** Plot of Vinod Kumar Tyagi **South:** Land Of Ravi Tyagi	**Rs . 13,30,248.40/-** + interest + other expenses	**Rs. 22,15,780/-** / **Rs. 2,21,578/-**
18	**Mohd Waseem Akram, S/o Mohd. Rashid** Village Palaula, Amroha, UP 244222 **Mohd. Anas, S/o Nafees Ahmad,** Moh – Chaudhariyan Joya Amroha 244222 **Branch:** Joya	A Residential Property/ Plot measuring area 78.87 Sq. Mtr. Situated at Khasra No.693 mi Mohalla Chaudhariya, Near Chaudhary Traders, Delhi Road, Joya, Tehsil and District Amroha U.P **Boundaries: East:** Passage 4.87 mtr wide **West**: Property of Kaamal **North :** Property of Kaamal **South**: Nala	**Rs. 41,41,174.37/-** + interest + other expenses	**Rs. 12,05,690/-** / **Rs.1,20,569/-**
19	**Smt. Kamrul Nisha W/o Nafees Ahamad** Mohalla – Chaudhariyan Amroha – Joya UP - 244222 **Mr.Kamal Khan S/o Hijabudeen** Vill –Haibatpur PO – Rajabpur Moradabd Amroha UP-244222 **Mohd .Anas S/o Nafees Ahmad** Moh –Chaudhariyan Joya Amroha Uttar Pradesh -244222 **Branch:** Joya	A Plot measuring 52.68 sq.mtr ,out of khasra no 693m situated at Mohalla – Chaudhariyan ,Joya ,Tehsil and distrct –Amroha ,UP-244001 **Boundaries as per sale Deed : East :** Nala **West :**Rasta 5.55 meters Wide **North:** Plot of Ishrat Jahan **South :** Nala	**Rs. 11,31,517.38/-** + interest + other expenses	**Rs. 9,66,280/-** / **Rs. 96,628/-**

Continue on Next Page

Date : 15.07.2026, **Place : Moradabad, Amroha, Bijnor** **AUTHORISED OFFICER CANARA BANK**

SHARP COMMERCIAL ENTERPRISES LIMITED

Reg. Office: A-1/53, Sector 7, Rohini, Delhi-110085
CIN: L73100DL1984PLC019616; Email id: scepico@gmail.com
Website: www.sharpcommercial.in

NOTICE

Notice is hereby given that:

- The 42nd Annual General Meeting ("AGM") of the Company will be held on Friday, 7th August, 2026 at 01:00 P.M. at the registered office situated at A-1/53, Sector 7, Rohini, Delhi-110085, to transact the business as set out in the Notice of the meeting dated 07th July, 2026.
- The Company on Tuesday, 14th July, 2026, completed the dispatch of Notice of AGM by electronic mode to those members whose email addresses are registered with the Company/Depository Participant(s) and Dispatch Physical Letters to those whose email address are not registered with the Company/ Depository Participant(s) as on Friday, 10th July, 2026 (the **"Cut-off Date"**)
- The Notice of AGM can be viewed/downloaded from the NSDL website www.evoting.nsdl.com. Physical copy of the same is available for inspection, during 10:00 A.M. to 12:00 Noon at the registered office of the Company.
- Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended by the Companies (Management and Administration) Amendment Rules, 2015 and Regulations 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015 the Company is pleased to provide e-voting facility by National Securities Depository Limited (NSDL) to its members in respect of the business(es) to be transacted at the AGM.
- The e-voting facility will be available from Tuesday, 4th August, 2026 (09:00 A.M.) to Thursday, 6th August, 2026 (05:00 P.M.) after which e-voting shall not be allowed.
- The Cut-Off date for determining the eligibility to vote through electronic means or at the AGM is Friday, 31st July, 2026.
- Any person, who acquires shares of the Company and becomes member of Company after dispatch of the Notice of AGM and holding shares as on Cut-Off date, may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote.
- Facility for Remote e-voting shall be available at the AGM. Members who have already cast their vote through Remote e-voting prior to AGM may also attend the AGM but shall not be entitled to cast their vote at the AGM.
- In case of any queries or issues regarding e-voting, please refer to the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members, available at download section of www.evoting.nsdl.com or to contact Ms. Pallavi Mhatre, Senior Manager by sending request at Evoting@nsdl.com or call on.: 022 - 4886 7000 and 022 - 2499 7000 or send a request to at evoting@nsdl.com.

By the Order of the Board of Directors
For Sharp Commercial Enterprises Limited
Sd/-
Aman Goswami
Company Secretary and Compliance Officer
M No.: A80566

Place: New Delhi
Date: 14th July, 2026

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

APG INFRATECH PRIVATE LIMITED
CIN: U70109DL2010PTC203359
Form INC-26

[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]

NOTICE FOR CHANGE OF REGISTERED OFFICE OF THE COMPANY FROM ONE STATE TO ANOTHER

Before the Central Government (Regional Director, Northern Region, New Delhi)

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014

And

In the matter of **APG INFRATECH PRIVATE LIMITED** (CIN:U70109DL2010PTC203359) having its registered office at A-45, Parwana Apartment Mayur Vihar Phase-1 Extension, New Delhi, 110091.

..... Petitioner

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the **Extra-Ordinary General Meeting held on Monday, February 09th, 2026** to enable the Company to change its Registered office from **"NCT of Delhi"** to **"State of Uttar Pradesh"** within the jurisdiction of Registrar of Companies, NCT of Delhi & Haryana.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address **B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003,** within fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:

APG INFRATECH PRIVATE LIMITED
A-45,Parwana Apartment Mayur Vihar Phase-1 Extension, New Delhi, 110091

For and on behalf of the Applicant
For APG INFRATECH PRIVATE LIMITED
GAURAV KUMAR
Managing Director
DIN: 00811707

Date: February 16, 2026
Place: Delhi

SUGANDH CAPITAL PRIVATE LIMITED
CIN: U74899DL1995PTC069385
Form INC-26

[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]

NOTICE FOR CHANGE OF REGISTERED OFFICE OF THE COMPANY FROM ONE STATE TO ANOTHER

Before the Central Government (Regional Director, Northern Region, New Delhi)

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014

And

In the matter of **SUGANDH CAPITAL PRIVATE LIMITED** (CIN:U74899DL1995PTC069385) having its registered office at A-45, Parwana Apartment Mayur Vihar Phase-1 Extension, New Delhi, 110091.

..... Petitioner

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the **Extra-Ordinary General Meeting held on Monday, February 09th, 2026** to enable the Company to change its Registered office from **"NCT of Delhi"** to **"State of Uttar Pradesh"** within the jurisdiction of Registrar of Companies, NCT of Delhi & Haryana.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address **B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003,** within fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:

SUGANDH CAPITAL PRIVATE LIMITED
A-45,Parwana Apartment Mayur Vihar Phase-1 Extension, New Delhi, 110091

For and on behalf of the Applicant
For SUGANDH CAPITAL PRIVATE LIMITED
GAURAV KUMAR
Managing Director
DIN: 00811707

Date: February 16, 2026
Place: Delhi

पंजाब एण्ड सिंध बैंक (भारत सरकार का उपक्रम) Punjab & Sind Bank (A Govt. of India Undertaking)
Where service is a way of life

शाखा कार्यालय : 1 /20 आसफ अली रोड, नई दिल्ली 110002
ईमेल आईडी : d0435@psb.bank.in

मोचन सूचना

दिनांक: 29.06.2026

1. श्री विनोद गोयल, पुत्र श्री धर्मवीर गोयल (उधारकर्ता), निवासी फ्लैट नंबर एफएफ –3, पहली मंज़िल, प्लॉट नंबर बी –58, ब्लॉक बी , एसएलएफ वेद विहार, सदुल्लाहाबाद लोनी, गाज़ियाबाद, उत्तर प्रदेश–201001
2. श्रीमती श्वेता गोयल, पत्नी श्री विनोद गोयल (सह–उधारकर्ता), निवासी फ्लैट एफएफ –3, पहली मंज़िल, प्लॉट नंबर बी –58, ब्लॉक बी , एसएलएफ वेद विहार,सदुल्लाहाबाद लोनी, गाज़ियाबाद, उत्तर प्रदेश–201001
3. श्री मुल्क राज चौहान, पुत्र राम प्रसाद (गारंटर), निवासी एल –29/30, करतार नगर, शिवाजी मार्ग, नई दिल्ली–110015

प्रिय महोदय/महोदया

सन्दर्भ : खाता सं. 04351200000207 में सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के प्रावधान के साथ पठित वित्तीय आस्तियां के प्रतिभूतिकरण और पुनर्निर्माण अधिनियम, 2002 ('सरफेसी अधिनियम') की धारा 13(8) के तहत आपको दिए गए अधिकार के तहत मोचन के लिए नोटिस।

जैसा कि आप जानते हैं कि बैंक के प्राधिकृत अधिकारी ने आपके द्वारा विषयगत ऋण खाते में सुरक्षा के रूप में पेश की गई सुरक्षित परिसंपत्ति में सुरक्षा हित के प्रवर्तन के उपाय के रूप में 02–12–2021 को सरफेसी अधिनियम की धारा 13(2) के तहत मांग नोटिस जारी किया है।

इसके बाद, प्राधिकृत अधिकारी ने अधिनियम की धारा 13(4) के तहत आगे की कार्रवाई करते हुए, 15–03–2022 को सुरक्षित परिसंपत्ति को अपने कब्जे में ले लिया।

चूंकि आप बैंक के प्रति अपनी देनदारियों का निर्वहन करने में विफल रहे हैं, इसलिए नीचे हस्ताक्षरकर्ता ने, प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(4) के तहत अपनी शक्ति का प्रयोग करते हुए, उपर्युक्त उधारकर्ता और गारंटरों से बैंक को देय ऋणों की वसूली के लिए ई–नीलामी के माध्यम से नीचे वर्णित सुरक्षित संपत्तियों को विक्रय करने का निर्णय लिया है।

आपका ध्यान सुरक्षित संपत्तियों को भुनाने के लिए उपलब्ध समय (अर्थात 30 दिन) के संबंध में प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के प्रावधान के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(8) की ओर आकर्षित किया जाता है। कृपया ध्यान दें कि धारा 13(8) के तहत आपका अधिकार सार्वजनिक नीलामी के लिए नोटिस के प्रकाशन की तारीख से या सुरक्षित संपत्ति के पट्टे, असाइनमेंट या बिक्री के माध्यम से हस्तांतरण के लिए सार्वजनिक या निजी संधि से उद्धरण या निविदा आमंत्रित करने की तारीख से समाप्त हो जाएगा।

अचल संपत्ति की बिक्री के लिए बिक्री नोटिस का विवरण निम्नानुसार है:

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के प्रावधान के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत अचल संपत्तियों की बिक्री के लिए ई–नीलामी बिक्री नोटिस,

ई–नीलामी तिथि और समय: 30–07–2026 को सुबह 11.00 बजे से दोपहर 1.00 बजे तक
बोली जमा करने की अंतिम तिथि: 30–07–2026 को सुबह 11.00 बजे तक
निरीक्षण की तिथि: 20–07–2026 को सुबह 11.00 बजे से दोपहर 1.00 बजे तक

उधारकर्ता और गारंटरों का नाम:
उधारकर्ता : श्री विनोद गोयल, (उधारकर्ता) श्रीमती श्वेता गोयल(सह–उधारकर्ता)
गारंटरों : श्री मुल्क राज चौहान(गारंटर),

मांग सूचना की तारीख और धनराशि, खाते का विवरण
02–12–2021, रु 991857.95 , 04351200000207

28.06.2026 तक कुल बकाया धनराशि : रु. 17,68,777.58 + कानूनी खर्च + अन्य शुल्क

संपत्तियों का विवरण	एमआरपी(मा रु. में)
1. अचल संपत्ति यानी फ्लैट नंबर एफएफ–3, पिछली तरफ, पहली मंजिल, एमआईजी , रेजिडेंशियल प्लॉट नंबर बी–58पर निर्मित , ब्लॉक–बी , खसरा नंबर 409 और 410, एसएलएफ वेद विहार, सदुल्लाबाद, लोनी, गाजियाबाद, उत्तर प्रदेश–201001 , यह 08.04.2011 की सेल डीड (दस्तावेज़ नंबर 7889, बुक नंबर 1, वॉल्यूम नंबर 17382, पेज 157 से 210) के तहत सब–रजिस्ट्रार प्ट, गाजियाबाद के कार्यालय में दर्ज है। क्षेत्रफल– 700 वर्ग फुट। और सीमाएँ इस प्रकार हैं: पूर्व :– 9 मीटर चौड़ी सड़क, पश्चिम :– प्लॉट नंबर बी –52, उत्तर :– प्लॉट नंबर बी–59, दक्षिण :–प्लॉट नंबर बी–57	रु. 11,90,000/–

प्राधिकृत अधिकारी, पंजाब एवं सिंध बैंक

Karnataka Bank Ltd.
Your Family Bank. Across India.

एसेट रिकवरी मैनेजमेंट ब्रांच
प्लॉट नंबर 8–बी, फर्स्ट फ्लोर, राजेंद्र पार्क पूसा रोड नई दिल्ली–110060

फोन: 011–25813466 (एक्सट–231)
ई–मेल: delhiarm@ktkbank.com
वेबसाइट: www.karnatakabank.com
सीआईएन: L85110KA1924PLC001128

परिशिष्ट IV [नियम 8(1)]
कब्जा सूचना (अचल संपत्ति के लिए)

जबकि, अधोहस्ताक्षरी, प्रतिभूतिकरण और वित्तीय परिसंपत्तियों के पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) के अंतर्गत कर्नाटक बैंक लिमिटेड के अधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, दिनांक 05.03.2026 को मांग सूचना जारी की थी, जिसमें उधारकर्ता / बंधककर्ता /गारंटरों: (1) मेसर्स शिबाटा न्यूमैटिक्स इंडस्ट्रीज, जिसका प्रतिनिधित्व इसके भागीदारों द्वारा किया जाता है, एं) श्रीमती नीलम मिश्रा, बी) श्री रोशन मिश्रा, पंजीकृत पता: प्लॉट नंबर 3, किशोरी कॉम्प्लेक्स, पार्ट–2, ग्राम वजीरपुर, सेक्टर–87, ग्रेटर फरीदाबाद, हरियाणा–121002। (2) श्रीमती नीलम मिश्रा पत्नी श्री कृत्य नंद मिश्रा, (3) श्री रोशन मिश्रा पुत्र श्री कृत्य नंद मिश्रा और (4) श्री कृत्य नंद मिश्रा पुत्र श्री कमला कांत मिश्रा, सभी संख्या (2) से (4) का निवास पता: सी–2/73, सी– ब्लॉक, तृतीय तल, आशीर्वाद बिल्डिंग, सेंट पीटर्स स्कूल के निकट, सेक्टर–85, फरीदाबाद, हरियाणा –121002, को उक्त सूचना में उल्लिखित राशि रुपये 2,57,36,602.99 रूरुपये दो करोड़ सत्तावन लाख छत्तीस हजार छह सौ दो और पैसे निन्यानवे मात्र, अर्थात (i) **PSOD** ऋण खाता संख्या 2257000600019101 के अंतर्गत रुपये 2,09,33,109.87, जिस पर 01.03.2026 से भविष्य का ब्याज सहित, (ii) **PS-Term** स्वंद खाता संख्या 2257001800026101 के अंतर्गत रुपये 16,17,057.36, जिस पर 28.02.2026 से भविष्य का ब्याज सहित, (iii) **PS-Term** स्वंद खाता संख्या 2257001800026401 के अंतर्गत रुपये 31,86,435.76, जिस पर 16.02.2026 से भविष्य का ब्याज सहित, उक्त सूचना प्राप्त होने की तिथि से 60 दिनों के भीतर चुकाने के लिए कहा गया था।

उधारकर्ताओं, बंधककर्ताओं और गारंटरों द्वारा राशि का पुनर्भुगतान करने में विफल रहने के कारण, एतद्वारा उधारकर्ताओं, बंधककर्ताओं, गारंटरों तथा आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने 14 जुलाई 2026 को अधिनियम की धारा 13 की उप–धारा (4) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, सुरक्षा हित प्रवर्तन नियम, 2002 के नियम 8 एवं 9 के साथ पठित, नीचे वर्णित संपत्ति का कब्जा ले लिया है।

उधारकर्ताओं, बंधककर्ताओं और गारंटरों को विशेष रूप से तथा आम जनता को सामान्य रूप से एतद्वारा सावधान किया जाता है कि वे नीचे उल्लिखित संपत्ति के साथ कोई लेन–देन न करें और संपत्ति के साथ किया गया कोई भी लेन–देन कर्नाटक बैंक लिमिटेड, फरीदाबाद शाखा के पक्ष में निम्नलिखित राशि रु.2,68,31,952.99 रूरुपये दो करोड़ अड़सठ लाख इकतीस हजार नौ सौ बावन और पैसे निन्यानबे मात्र,, अर्थात् (i) **PSOD** ऋण खाता संख्या 2257000600019101 के अंतर्गत रु.2,18,21,892.87, जिस पर 01.07.2026 से भविष्य का ब्याज लागू होगा, (ii) **PS-Term** ऋण खाता संख्या 2257001800026101 के अंतर्गत रु.16,89,127.36, जिस पर 30.06.2026 से भविष्य का ब्याज लागू होगा, (iii) **PS-Term** ऋण खाता संख्या 2257001800026401 के अंतर्गत रु.33,20,932.76, जिस पर 16.06.2026 से भविष्य का ब्याज लागू होगा, साथ ही अन्य खर्चे के भार के अधीन होगा:

रूउधारकर्ता का ध्यान अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, जो सुरक्षित परिसंपत्तियों को छुड़ाने के लिए उपलब्ध समय के संबंध में हैं।,

अचल संपत्ति का संक्षिप्त विवरण:

आवासीय फ्रीहोल्ड संपत्ति संख्या 28 का सम्पूर्ण भाग एवं पार्सल, जिसका क्षेत्रफल 85 वर्ग गज है, जो **LIG** हाउसिंग बोर्ड कॉलोनी, सेक्टर–18, फरीदाबाद, हरियाणा–121002 में स्थित है, जिस पर जी+2 मंजिलों का भवन निर्मित है और जो श्रीमती नीलम मिश्रा के स्वामित्व में है। ''सीमाएं:''
पूर्व: संपत्ति संख्या 27 **LIG** पश्चिम: 24 फीट सड़क
उत्तर: संपत्ति संख्या 53 **LIG** दक्षिण: संपत्ति संख्या 29 **LIG**

स्थान: फरीदाबाद **हस्ताक्षर/– कर्नाटक बैंक लिमिटेड की ओर से**
दिनांक: 14.07.2026 **मुख्य प्रबंधक एवं अधिकृत अधिकारी**

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

नेहरू प्लेस शाखा, दिल्ली

(अचल संपत्ति के लिए)

[प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8(1) के तहत]

जैसाकि वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित (प्रवर्तन) अधिनियम, 2002 के अंतर्गत इंडियन बैंक, नेहरू प्लेस शाखा, दिल्ली के अधिकृत अधिकारी के रूप में और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8और 9 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियाँ का प्रयोग करते हुए अधोहस्ताक्षरी ने दिनांक 02.05.2026 को मांग सूचना जारी कर ऋणधारकों मेसर्स बिंट बायोटेक प्राइवेट लिमिटेड, (1) श्री बिनू कुन्नूमल, निदेशक एवं गारंटर, (2) श्री टी.पी. करुणाकरन, निदेशक एवं गारंटर, और (3) श्रीमती सरोजिनी के, बंधककर्ता एवं गारंटर को उक्त सूचना की प्राप्ति की तारीख से 60 दिनों के भीतर सूचना में वर्णित राशि रु. 74,13,827.76 (रुपये चौहत्तर लाख तेरह हजार आठ सौ सत्ताइस और छिहत्तर पैसे मात्र) तथा उस पर दिनांक 02.05.2026 से लागू ब्याज एवं अन्य आनुषंगिक खर्चों, लागत, प्रभारों आदि को चुकाने का निर्देश दिया।

ऋणधारक/गारंटर बकाया राशि चुकाने में बिफल रहे, अतः एतद्द्वारा ऋणधारक/गारंटर/बंधककर्ता और आम जनता को सूचना दिया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8और 9 के साथ पठित उपर्युक्त अधिनियम की धारा 13(4) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, आज दिनांक 08 जुलाई 2026 को नीचे वर्णित संपत्ति का कब्जा ले लिया है।

विशेष रूप से ऋणधारक/गारंटर और सामान्य जनता को चेतावनी दी जाती है कि वे इस संपत्ति का कोई लेनदेन न करें, तथा इस संपत्ति पर कोई भी लेनदेन रु. 74,13,827.76 (रुपये चौहत्तर लाख तेरह हजार आठ सौ सत्ताइस और छिहत्तर पैसे मात्र) तथा उस पर ब्याज, तथा अन्य आनुषंगिक खर्चों, लागत, प्रभारों आदि के लिये इंडियन बैंक, नेहरू प्लेस शाखा, दिल्ली के चार्ज के अधीन होगा।

"हम सरफेसी अधिनियम की धारा 13(8) और उसके तहत बनाए गए नियमों के प्रावधानों की ओर आपका ध्यान आकर्षित करते हैं, जो प्रतिभूतियों पर आपके मोचन के अधिकारों से संबंधित हैं।"

अचल संपत्ति का विवरण:

निम्नलिखित संपत्तियों का संपूर्ण हिस्सा और भाग:
श्रीमती सरोजिनी के के नाम पर प्लॉट सं. 4082, श्रेणी क्क्क्र सेक्टर सी, पॉकेट 4, वसंत कुंज, नई दिल्ली में स्थित भूतल पर आवासीय संपत्ति का ईएम, जिसका क्षेत्रफल 1400 वर्ग फुट है।
चौहद्दी:
पूर्व: खुला स्थान पश्चिम: सड़क
उत्तर: गलियारा दक्षिण: गलियारा

दिनांक: 08.07.2026 **कृते, इंडियन बैंक**
स्थान: दिल्ली **प्राधिकृत अधिकारी**

संशोधित फॉर्म 'बी'
सार्वजनिक घोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016 के विनियम 12 के अंतर्गत)

जॉनसन वॉच कंपनी प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

संशोधित फॉर्म–बी, दिनांक 14.07.2026 को फाइनेंशियल एक्सप्रेस एवं जनसत्ता (दिल्ली–एनसीआर संस्करण) में प्रकाशित सार्वजनिक घोषणा के संदर्भ में जारी किया जा रहा है।

क्र. सं.	ब्योरा	विवरण
(1)	(2)	(3)
1.	कार्पोरेट देनदार का नाम	**जॉनसन वॉच कंपनी प्राइवेट लिमिटेड**
2.	कार्पोरेट देनदार के निगमन की तिथि	31/03/2008
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	कंपनियों के रजिस्ट्रार, दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	U33302DL2008PTC176153
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	शॉप नंबर 21, L ब्लॉक, कनॉट प्लेस, सेंट्रल दिल्ली, नई दिल्ली, दिल्ली, भारत, 110001
6.	दिवाला समाधान प्रक्रिया की समाप्ति की तिथि	10 जुलाई 2026
7.	कॉरपोरेट देनदार के परिसमापन प्रारंभ होने की तिथि	10 जुलाई 2026
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**ARCK रिजॉल्यूशन प्रोफेशनल्स LLP (IP के तौर पर रजिस्टर्ड एक IPE) IBBI/IPE-0030/IPA-1/2022-23/50013 अधिकृत हस्ताक्षरकर्ता का विवरण: श्री अनिल कोहली**
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसाकि बोर्ड में पंजीबद्ध है।	पता: कार्यालय संख्या 409, चौथी मंजिल, अंसल भवन, 16, के. जी. मार्ग, कॉट प्लेस, नई दिल्ली – 110001 ई–मेल: insolvency@arck.in
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल	पता: कार्यालय संख्या 409, चौथी मंजिल, अंसल भवन, 16, के. जी. मार्ग, कॉट प्लेस, नई दिल्ली – 110001 ई–मेल: liq.johnsonwatch@gmail.com एवं insolvency@arck.in

सूचना द्वारा एतद्वारा अवगत कराया जाता है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण (एनसीएलटी), **प्रधान पीठ, नई दिल्ली ने दिनांक 10.07.2026 को जॉनसन वॉच कंपनी प्राइवेट लिमिटेड के परिसमापन की कार्यवाही प्रारंभ करने का आदेश पारित किया है।**

हस्ता/–
अनिल कोहली,
नामित भागीदार एवं अधिकृत हस्ताक्षरकर्ता
एआरसीके रेजोल्यूशन प्रोफेशनल्स एलएलपी, परिसमापक के रूप में कार्यरत
पंजीकरण संख्या: **IBBI/IPE-0030/IPA-1/2022-23/50013**
एएफए वैधता: 31.12.2026 तक
409, अंसल भवन, 16, के.जी. मार्ग (कनॉट प्लेस), नई दिल्ली – 110001
ईमेल: liq.johnsonwatch@gmail.com एवं insolvency@arck.in
सम्पर्क: 011-45101111/40078344

दिनांक : 15.07.2026
स्थान : नई दिल्ली

SBI **भारतीय स्टेट बैंक** तनावग्रस्त आस्ति रिकवरी शाखा–I, रिटेल
प्रथम तल, 23, नजफगढ़ रोड़, नई दिल्ली–110015, फोन: 25419177, 25412977 ई–मेल: sbi.05169@sbi.co.in

कब्जा सूचना सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8(1) के तहत

जबकि अधोहस्ताक्षरी ने वित्तीय परिसंपत्तियो के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रति भूति हित अधिनियम के प्रवर्तन के अधीन भारतीय स्टेट बैंक, का प्राधिकृत अधिकारी होने तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अधीन प्रदत शक्तियो के अंतर्गत निम्नलिखित **कर्जदारों (तदोपरान्त कर्जदार एवं गारंटरों को संयुक्त रूप से "कर्जदार" कहा गया है)** को **निम्नांकित दिनांको को मांग नोटिस जारी किया था** जिसमें उल्लेखित **राशि प्रत्येक खाते के आगे वर्णित है** उक्त सूचना की तिथि से 60 दिनों के अंदर भुगतान करने को कहा गया था।

कर्जदार(रों) उक्त राशि का भुगतान करने मे असफल हो गये है, इसलिए एतद्द्वारा कर्जदार(रों)/गारंटर(रों) तथा आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने इसमे नीचे वर्णित संपत्ति का कब्जा, उक्त अधिनियम की धारा 13(4), उक्त नियमो के नियम 8 के साथ पठित के अधीन उन्हे प्रदत्त शक्तियों के इस्तेमाल के अन्तर्गत **सम्पत्ति का कब्जा नीचे प्रत्येक खाते के सामने अंकित** के अनुसार लिया है।

विशेष रूप से कर्जदार और गारंटर तथा जनसाधारण को एतद्द्वारा उक्त संपत्ति के साथ लेन–देन न करने के लिए सावधान किया जाता है तथा संपत्ति के साथ कोई भी लेन देन **भारतीय स्टेट बैंक, के प्रभार वास्ते निम्नलिखित राशि और उपरोक्तानुसार राशि पर संविदात्मक दर पर भविष्य का ब्याज, आकस्मिक खर्चे, लागत, प्रभार इत्यादि सहित के अधीन होगा।**

कर्जदार/गारंटर/बंधककर्ता का ध्यान एक्ट की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

यह नोटिस बैंक के ऐसे अन्य कार्यो या कानूनी कार्यवाही शुरू करने के अधिकार पर प्रतिकूल प्रभाव डाले बिना है, जैसा कि वह कानून के किसी अन्य लागू प्रावधान के तहत आवश्यक समझता है।

क्र. सं.	खाते/कर्जदार /गारंटर का नाम एवं पता	बंधक/प्रभारित सम्पत्ति का विवरण	मांग सूचना की तारीख / कब्जा की तारीख	बकाया राशि
1	**मैसर्स ब्राइट बिगिनिंग्स प्राइवेट लिमिटेड** प्लॉट नं. 105, सेक्टर–8, आईएमटी मानेसर, गुरुग्राम, हरियाणा – 110094 **साथ ही:** प्लॉट नं. 31, सेक्टर–92, धोरका, गुरुग्राम, हरियाणा – 122505 **साथ ही:** एच–35, वेस्ट ज्योति नगर, लोनी रोड, शाहदरा, उत्तर–पूर्वी दिल्ली, दिल्ली – 110094 **निदेशकगण: सुश्री मीनाक्षी चौधरी (निदेशक, मैसर्स ब्राइट बिगिनिंग्स प्राइवेट लिमिटेड) पता:** एच–35, वेस्ट ज्योति नगर, लोनी रोड, शाहदरा, उत्तर–पूर्वी दिल्ली, दिल्ली – 110094 **श्री अमित गुप्ता पुत्र श्री महेश चंद गुप्ता (निदेशक, मैसर्स ब्राइट बिगिनिंग्स प्राइवेट लिमिटेड) पता:** बी–764, सुशांत लोक–1, गुरुग्राम, हरियाणा – 122009 **श्री अरविंद राघव पुत्र श्री नरेंद्र पाल सिंह (निदेशक, मैसर्स ब्राइट बिगिनिंग्स प्राइवेट लिमिटेड) पता:** मकान नं. 628, सेक्टर–31, गुरुग्राम, हरियाणा – 122001	**इंद्रापुरम, गाजियाबाद में स्थित प्लॉट संख्या N.K–2–171, क्षेत्रफल 242 वर्ग मीटर का बंधक, जो उप–पंजीयक कार्यालय में दस्तावेज संख्या 10464/10465, बही संख्या 1, जिल्द संख्या 1067, पृष्ठ संख्या 9 से 14, दिनांक 23.10.1999 के तहत दर्ज/पंजीकृत है।** **उत्तर :** प्लॉट संख्या 170 **पश्चिम :** प्लॉट संख्या 123 **दक्षिण :** प्लॉट संख्या 172 **पूर्व :** 36 फीट चौड़ा रास्ता (सड़क)	**08.04.2026** / **09.07.2026**	**₹ 7,10,61,444.85 (सात करोड़ दस लाख इकसठ हजार चार सौ चौवालीस रुपये और पचासी पैसे) 08.04.2026 तक, उक्त राशि पर अनुबंध के अनुसार दरों से भविष्य के ब्याज के साथ–साथ सभी संबंधित खर्चों, लागत और शुल्कों आदि सहित।**

दिनांक : 09.07.2026 स्थान : गाजियाबाद **प्राधिकृत अधिकारी, भारतीय स्टेट बैंक**

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

अंचल कार्यालय दिल्ली दक्षिण
इलाहाबाद बैंक भवन, 2री मंजिल, 17, संसद मार्ग, नई दिल्ली–110001
ईमेल: zodelhisouth@indianbank.co.in
फोन: 011–23364311

संदर्भ सं.: ZO/DS/SCN/2026-27/02
दिनांक: 15/05/2026
शुद्धिपत्र
इस समाचार पत्र में दिनांक 11.07.2026 को उधारकर्ता मेसर्स हिमालय रियल एस्टेट प्रा. लि. (बिल्डर) के संबंध में प्रकाशित विज्ञापन को कुछ कारणों से वापस ले लिया गया है।

अंचल कार्यालय
दिल्ली दक्षिण

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

अंचल कार्यालय दिल्ली दक्षिण
इलाहाबाद बैंक भवन, 2री मंजिल, 17, संसद मार्ग, नई दिल्ली–110001
ईमेल: zodelhisouth@indianbank.co.in
फोन: 011–23364311

संदर्भ सं.: ZO/DS/SCN/2026-27/01
दिनांक: 15/05/2026
शुद्धिपत्र
इस समाचार पत्र में दिनांक 11.07.2026 को उधारकर्ता मेसर्स हिमालय रियल एस्टेट प्रा. लि. (बिल्डर) के संबंध में प्रकाशित विज्ञापन को कुछ कारणों से वापस ले लिया गया है।

अंचल कार्यालय
दिल्ली दक्षिण

यूनियन बैंक ऑफ इंडिया Union Bank of India
भारत सरकार का उपक्रम A Government of India undertaking

मवाना शाखा
जेपी प्लाजा धरम पैलेस हस्तिनापुर रोड मवाना, मेरठ, उ.प्र.–250401

अनुसूची 6 नियम–8(1)
कब्जा सूचना (अचल सम्पत्ति हेतु)

जबकि,

अधोहस्ताक्षरी ने वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत यूनियन बैंक ऑफ इण्डिया, मवाना शाखा का अधिकृत प्राधिकारी होने के नाते एवं प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों के उपयोग में कथित सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर मुरादाबाद शाखा के खाताधारक कर्जदार / गारंटर / बंधककर्ता (नाम) 1. मैसर्स नितिन ट्रेडर्स प्रो. नितिन रस्तोगी, पता: मो.–1643, हीरालाल मवाना कलां, मेरठ, जिला मेरठ यू.पी.–250401. 2. श्री नितिन रस्तोगी पुत्र जगत नारायण, पता: मो.–1643, हीरालाल मवाना कलां, मेरठ, जिला. मेरठ यू.पी.–250401. से सूचना में उल्लिखित राशि रु. 12,67,732.60/– (रुपये बारह लाख सड़सठ हजार सात सौ बत्तीस और साठ पैसे मात्र) + अनुबंध दर पर ब्याज एवं अन्य प्रभार का पुनर्भुगतान करने के लिए कहते हुए मवाना शाखा के साथ माँग सूचना संदर्भ : **RGC:Sarfaesia: 612005040000101**, दिनांक 15.04.2026 जारी की थी।

कर्जदार/जमानती द्वारा राशि के पुनर्भुगतान में असफल रहने के कारण कर्जदार/जमानती तथा जनसामान्य को सार्वजनिक रूप से एतद्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने कथित नियमों के नियम 8 के साथ पठित कथित अधिनियम की धारा 13(4) के तहत उसे प्रदत्त शक्तियों के उपभोग में यहाँ नीचे वर्णित सम्पत्तियों पर 14 जुलाई, 2026 को कब्जा कर लिया है।

व्यक्तिगत रूप से कर्जदार/जमानती तथा जनसामान्य को एतद्वारा सम्पत्ति के सम्बन्ध में कोई लेन–देन न करने की चेतावनी दी जाती है और सम्पत्तियों के साथ किसी प्रकार का लेन–देन रु. 12,67,732.60/– (रुपये बारह लाख सड़सठ हजार सात सौ बत्तीस और साठ पैसे मात्र) तथा 10.02.2026 से ब्याज एवं अन्य प्रभारों के लिए यूनियन बैंक ऑफ इण्डिया के प्रभार का विषय होगा।

प्रतिभूत अस्तियों को अवमुक्त कराने के लिए उपलब्ध समय–सीमा के विषय में ऋणकर्ताओं/जमानतियोंका ध्यान कथित अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है।

अचल सम्पत्ति का विवरण

भूतल पर एक वाणिज्यिक दुकान (छत के अधिकार के साथ), जिसका पुराना नगर पालिका नंबर 1194 और नया नगर पालिका नंबर 1824 है और जिसका क्षेत्रफल 16.71 वर्ग मीटर या 19.98 वर्ग गज है। यह दुकान मोहल्ला हीरालाल, मवाना कलां, ज़िला मेरठ में स्थित है और इसके मालिक श्री नितिन रस्तोगी पुत्र श्री जगत नारायण हैं। सीमाएँ:– पूर्व – श्री विजय पाल सिंह और वीरेंद्र कुमार की दुकान, पश्चिम – श्री राजेंद्र कुमार की दुकान और झारखंडी मंदिर की दुकान, उत्तर – सड़क (गली सराय वाली), दक्षिण – श्री विजय पाल की दुकान।
सरसाई आईडी : 200316677888

तिथि : 14.07.2026 **अधिकृत प्राधिकारी**
स्थान : मवाना **यूनियन बैंक ऑफ इण्डिया**

यूनियन बैंक ऑफ इंडिया Union Bank of India
भारत सरकार का उपक्रम A Government of India undertaking

मवाना शाखा
जेपी प्लाजा धरम पैलेस हस्तिनापुर रोड मवाना, मेरठ, उ.प्र.–250401

अनुसूची 6 नियम–8(1)
कब्जा सूचना (अचल सम्पत्ति हेतु)

जबकि,

अधोहस्ताक्षरी ने वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत यूनियन बैंक ऑफ इण्डिया, मवाना शाखा का अधिकृत प्राधिकारी होने के नाते एवं प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों के उपयोग में कथित सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर मुरादाबाद शाखा के खाताधारक कर्जदार / गारंटर / बंधककर्ता (नाम)

1. मैसर्स न्यू राज सीमेंट एजेंसी, पता: मकान नंबर 182, मोहल्ला काबली गेट, फलावदा रोड, मवाना, जिला मेरठ यू.पी.–250401
2. पार्टनर(1) श्री अमित चौहान पुत्र श्री ओमवीर सिंह, पता: मकान नंबर 182, मोहल्ला काबली गेट, फलावदा रोड, मवाना, जिला मेरठ यू.पी.–250401
3. पार्टनर (2) श्री अभिनव चौहान पुत्र श्री राजेंद्र सिंह, पता: मकान नंबर 182, मोहल्ला काबली गेट, फलावदा रोड, मवाना, जिला मेरठ यू.पी.– 250401
4. श्रीमती पूनम चौहान पत्नी श्री ओमबीर सिंह, पता (1): मकान नंबर 182, मोहल्ला काबली गेट, फलावदा रोड, मवाना, जिला मेरठ यू.पी.–250401 पता (2): पुराना एमपीएल नंबर 177,178,179,180 और 181, नया एमपीएल नंबर 177, बिशंभर सहाय कोल्ड स्टोर से जुड़ा हुआ, फलावदा रोड, मोहल्ला काबली गेट, कस्बा मवाना कलां, परगना हस्तिनापुर, तहसील मवाना, जिला मेरठ

से सूचना में उल्लिखित राशि रु. 61,59,735.16 (रुपये इकसठ लाख उनसठ हजार सात सौ पैंतीस और सोलह पैसे मात्र) + अनुबंध दर पर ब्याज एवं अन्य प्रभार का पुनर्भुगतान करने के लिए कहते हुए मवाना शाखा के साथ माँग सूचना संदर्भ : **RGC:Sarfeesia:612005110000101**, दिनांक 05.05.2026 जारी की थी।

कर्जदार/जमानती द्वारा राशि के पुनर्भुगतान में असफल रहने के कारण कर्जदार/जमानती तथा जनसामान्य को सार्वजनिक रूप से एतद्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने कथित नियमों के नियम 8 के साथ पठित कथित अधिनियम की धारा 13(4) के तहत उसे प्रदत्त शक्तियों के उपभोग में यहाँ नीचे वर्णित सम्पत्तियों पर 14 जुलाई, 2026 को कब्जा कर लिया है।

व्यक्तिगत रूप से कर्जदार/जमानती तथा जनसामान्य को एतद्वारा सम्पत्ति के सम्बन्ध में कोई लेन–देन न करने की चेतावनी दी जाती है और सम्पत्तियों के साथ किसी प्रकार का लेन–देन रु. 61,59,735.16 (रुपये इकसठ लाख उनसठ हजार सात सौ पैंतीस और सोलह पैसे मात्र) तथा 30.04.2026 से ब्याज एवं अन्य प्रभारों के लिए यूनियन बैंक ऑफ इण्डिया के प्रभार का विषय होगा।

प्रतिभूत अस्तियों को अवमुक्त कराने के लिए उपलब्ध समय–सीमा के विषय में ऋणकर्ताओं/जमानतियोंका ध्यान कथित अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है।

अचल सम्पत्ति का विवरण

वाणिज्यिक/आवासीय भवन सम्पत्ति – पुराना एमपीएल नंबर 177, 178, 179, 180 और 181 (27.11.2013 की बिक्री विलेख की कॉपी के अनुसार, रजिस्ट्रेशन नंबर 15155), नया एमपीएल नंबर 177 (नगर पालिका परिषद मवाना चिट्ठा, 11.08.2017 की कॉपी के अनुसार), बिशंबर सहाय कोल्ड स